

**BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE AT CHENNAI**

**Original Application No. 210 of 2017 (SZ)**

Vanmeegam.

....Applicant

**Vs**

The Secretary to Government,  
Environment & Forest Department  
& others

... Respondents

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**Filed by  
Thiru. C. Kasirajan  
Advocate, Chennai.**



**REPORT OF THE JOINT COMMITTEE CONSTITUTED BY THE HON'BLE NATIONAL GREEN TRIBUNAL (SOUTHERN ZONE) IN RESPECT OF O.A. No. 210 of 2017 FILLED BY VANMEEGAM, A SOCIETY REGISTERED UNDER THE TAMIL NADU SOCIETIES REGISTRATION ACT, KANCHEEPURAM DIST IN CONNECTION WITH THE SUBJECT MATTER AGAINST THE DUMPING OF WASTE IN FOREST AREA AT MEDAVAKKAM VILLAGE, TAMBARAM TALUK, CHENGALPATU DISTRICT.**

**1. ORDERS OF THE HON'BLE TRIBUNAL**

It is respectfully submitted that the Hon'ble National Green Tribunal (SZ), Chennai in its order dated 07.02.2020 in Original Application No.210 of 2017 has constituted a Joint Committee comprising of the (1) District Collector, Chengalpet District, (2) Tamil Nadu State Pollution Control Board and (3) Commissioner, St. Thomas Mount Panchayat Union, Chitlapakkam, and directed as follows:-

*"to inspect the area in question and submit a factual report, showing the nature and category of the property, whether there is any water body, as contended by the petitioner which has to be protected and if there is any encroachment, what is the action taken and what is the action plan for the tenth respondent panchayat to dispose of the legacy waste collected in that area and what is the extent of legacy waste available in that area and whether dumping is still continuing in that area and if so, what action has been taken by the revenue authorities against the illegal dumping of waste in the revenue forest area, without getting any necessary permission from them and submit a factual and action taken report to this Tribunal through e-mail @ [ngtssfiling@gmail.com](mailto:ngtssfiling@gmail.com). If on account of indiscriminate dumping, any damage has been caused to environment, impose environment compensation and fix the responsibility on the persons who are responsible for the illegal activities, affecting environment. Tamil Nadu Pollution Control Board will be the nodal agency for this purpose".*

In due compliance of the said Hon'ble National Green Tribunal direction, Joint Committee report was submitted before the Hon'ble National Green Tribunal

The Hon'ble National Green Tribunal (SZ), Chennai in its order dated 07.08.2020, has further passed the following order:-

*"6. They have not mentioned what are all the time lines within which these things will have to be completed and whether this is within the time line provided by the Principal Bench of National Green Tribunal in Original Application No. 606 of 2018 and if there is any violation of the direction issued by the Principal Bench of National Green Tribunal, then whether any steps have been taken for realizing the compensation as directed by the Principal Bench from the ering local body. These things are absent in the report.*

Committee and the Joint Committee is directed to submit a further report explaining the above things in detail and submit the report to this Tribunal on or before 24.09.2020.

8. The concerned local body is also directed to submit the status report regarding the implementation of Solid Waste Management Rules, 2016 in respect of this dumping ground and the extent of legacy waste available and time required for disposal of the same in a scientific manner as provided under the Solid Waste Management Rules, 2016 "

And directed the following that

"The Pollution Control Board as well as the committee appointed by this Tribunal to submit a further action taken report in this regard.

They are also directed to mention as to whether the present area where the waste is dumped is an authorized dumping fill and whether necessary authorization has been obtained for that purpose as required under the Solid Waste Management Rules, 2016.

So, the Pollution Control Board as well as the committee are directed to submit a further action taken report as directed by this Tribunal as per order dated 07.08.2020 and also on the aspects mentioned by this Tribunal in this order on or before 05.11.2020 by e-filing. If they do not file the report as directed by this Tribunal, then the Tribunal will be compelled to ask them to appear before this Tribunal to explain as to why the directions of this Tribunal has not been complied with

The Saint Thomas Mount Panchayat Union is also directed to submit the further progress report in this regard as well."

## **2. STATUS REPORT BY COMMISSIONER OF ST. THOMAS MOUNT PANCHAYAT UNION**

It is respectfully submitted that the Commissioner of St. Thomas Mount Panchayat Union furnished the following detailed status report:

### **1. The implementation of Solid Waste Management Rules, 2016**

<b>1. Total Area of the Medavakkam Village Panchayat :</b>	12.00 Sq Km
<b>2. Total Population of the Panchayat :</b>	75000
<b>3. Total Household of the Panchayat :</b>	18000
<b>4. No of Wards:</b>	12 Nos
<b>5. Generation of total Solid Waste in the village panchayat area:</b>	20.00 MT/day (Biodegradable waste - 10 MT and Non Biodegradable waste - 10 MT)
<b>6. Location of the area in question:</b>	Medavakkam - Survey No 416/2 (12.916887, 80.195076)
<b>7. Total extent of area in question :</b>	5.40 Hectares

8.	<b>Classification of the area in question:</b>	"Karadu" as per revenue records
9.	<b>Status of area in question :</b>	i. An abandoned Quarry ii. Not a water body iii. No encroachment in the said area iv. Not a forest land

**STATUS OF SOLID WASTE MANAGEMENT - HANDLING, TREATMENT AND DISPOSAL**

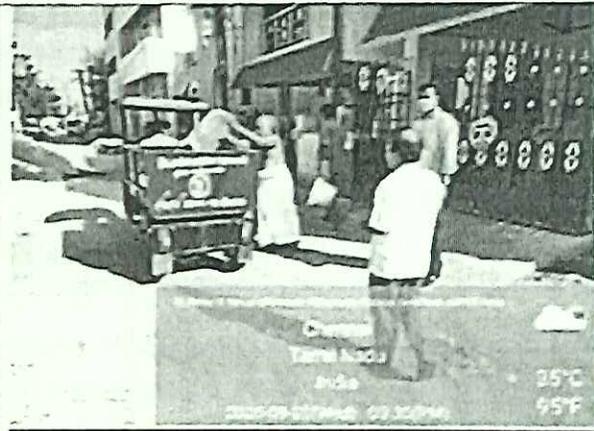
**Generation of total Solid Waste in the village panchayat area: 20.00 MT/day (Biodegradable waste - 10 MT and Non Biodegradable waste - 10 MT)**

**Present status of collection and disposal of solid waste:**

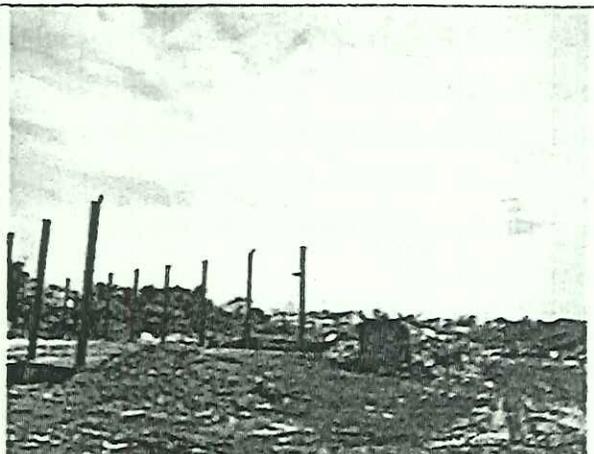
- Presently the waste collected from the Village Panchayat area is being collected from dustbins located in the streets by Panchayat sanitary workers using 13 E- Cart Tricycles, 9 Tractors and with 42 sanitary workers and dumped in the area in question at S.F.No. 416/2 (12.916887, 80.195076), which is owned by Medavakkam Village Panchayat
- Construction of Micro composting centre in the said site is in progress



Door to Door Collection



Door to Door Collection



Construction of Micro composting centre in the said site (Survey No 416/2) which is under progress

1. 100% collection of solid waste being generated within its jurisdiction with proper segregation, door to door collection will be carried out by complying with the provisions of the Solid Waste Management Rules 2016 within a month time.
  2. Micro composting centre will be created at the area in question within one month to compost the segregated Biodegradable wastes of 10 MT/day and non degradable waste of 10 MT/day including plastic waste will be collected and will be disposed through recycling facilities through co processing in the cement factories.
- ii. The extent of legacy waste available and time required for disposal of the same in a scientific manner as provided under the Solid Waste Management Rules, 2016.**

i.	Total quantity of legacy waste available	1500T
ii.	Processing of the legacy waste and time required	Proposed to carry out Bio mining of the legacy waste within 3 months by adopting the procedural aspects as per CPCB guidelines and to dispose the same in a scientific manner in a period 2 months after the commencement of the bio mining activity.

### **3. COMPLIANCE OF THE DIRECTION**

In due compliance of the direction of the Hon'ble National Green Tribunal (SZ), the Joint Committee has again carried out inspection in the area in question on 02.11.2020

### **4. OBSERVATIONS BY THE COMMITTEE**

During the time of inspection, the committee observed the following

1. The village panchayat is not having solid waste processing facility, hence not carrying out the processing of the solid waste collected from the village Panchayat area as per Solid Waste Management Rules, 2016.
2. The village panchayat is now carrying out the establishment of Micro composting centre in the said site (Survey No 416/2) for handling segregated bio degradable waste and it was reported by the local body that it will be completed within a month time.
3. Unsegregated solid wastes is being dumped in the area in question by the village panchayat and the said site is not a authorized land fill facility and Tamil Nadu Pollution Control Board has not given any authorization under the provisions of Solid Waste Management Rules, 2016 to the village panchayat.
4. The said area belongs to Medavakkam Village Panchayat which is classified as Karadu as per the revenue records and it is being utilized by Panchayat for dumping the solid waste for the past 10 years.

### 5. Environmental Compensation

It is further submitted that as the Village Panchayat has taken action for the installation of Micro Compost Centre (MCC) for handling Bio degradable waste and the installation is under progress, complete the same within a month time and taking action for the scientific removal of the legacy waste by bio mining and also taking action for the 100 % day today collection of the solid waste generated from the village panchayat area, Environmental compensation to the said local body has not been levied.

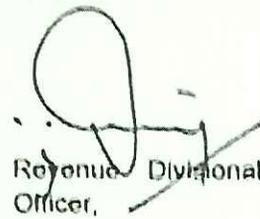
### 5. RECOMMENDATIONS:

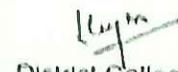
Based on the above observation, the Joint Committee submits the following recommendation before the Hon'ble National Green Tribunal (Southern Zone)

01. The Village Panchayat shall ensure 100% collection of solid waste being generated within its jurisdiction with proper segregation, door to door collection, processing and disposal by complying with the provisions of the Solid Waste Management Rules 2016 within a month time.
02. The Village Panchayat shall establish Micro composting centre within a month time to compost the segregated Biodegradable wastes and shall dispose the non degradable waste including plastic waste through recycling facilities or through co processing in the cement factories.
03. The Village Panchayat shall commence the Bio mining of the legacy waste within 3 months and shall complete the activity and its scientific disposal within two months.
04. The Village Panchayat shall levy fine on the violators dumping solid waste in the area in question under Local body Acts.
05. The village Panchayat shall create awareness regarding the source segregation of the solid wastes and to encourage the public to deposit only segregated wastes and shall deploy sanitary supervisors to conduct various demonstrations regarding the segregation of the solid wastes and to demonstrate the home composting process to the residents in all the residential areas in its jurisdiction.
06. Tamil Nadu Pollution Control Board shall conduct periodical inspection of the site in question and ensure that the local body is complying with the provisions of the Solid Waste Management Rules 2016 and the points as suggested by the Joint Committee.

  
Commissioner  
St. Thomas Mount  
Panchayat Union

  
District Environmental Engineer,  
Tamilnadu Pollution Control  
Board,  
Maraimalaiagar

  
Revenue Divisional  
Officer,  
Tambaram

  
District Collector,  
Chengalpet District



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MEDAVAKKAM VILLAGE, TAMBARAM  
TALUK, CHENGALPATTU DISTRICT.**

**Advocate for Respondents No.  
Thiru. C. Kasirajan  
Advocate, Chennai.**

**Date: 04.11.2020.**

